### GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

### LOK SABHA UNSTARRED QUESTION No. 2158 TO BE ANSWERED ON 10.03.2016

#### **REVIEW OF MGNREGS**

### 2158. SHRI MULLAPPALLY RAMACHANDRAN: SHRI DALPAT SINGH PARASTE: SHRI KODIKUNNIL SURESH: SHRI AJAY MISRA TENI: SHRI GANESH SINGH: SHRI R. DHRUVA NARAYANA: SHRI SHIVKUMAR UDASI: SHRI PRABHAKAR REDDY KOTHA: SHRI P.K. BIJU:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government has reviewed the achievements/performance of Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) during the last three years and the current year and if so, the details and findings thereof;
- (b) whether any State-wise appraisal has also been done during the said period, if so, the details thereof, State/UT-wise;
- (c) whether there is any proposal to further simplify and strengthen the provisions related to/involved in the procedures under MGNREGS, if so, the details thereof and the steps taken by the Government in this regard and the time by which it is likely to be done;
- (d) whether the States have complied with the Supreme Court's order to inform the Government about the expenditure incurred by them in the current financial year so far in implementing the MGNREGS in their respective States, if so, the details thereof, State/UT-wise;
- (e) whether the States have provided minimum days of employment as stipulated under the scheme, if so, thedetails thereof, State/UT-wise; and
- (f) the other steps taken/being taken by the Government to plug the loopholes and for better and effective implementation of the MGNREGS in the country?

# ANSWER MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT)

(a)&(b): The Ministry has established a comprehensive system of monitoring and review mechanism for Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA). The Scheme is regularly reviewed in the Performance Review Committee meetings, Video conferences and Regional Review meetings. State specific reviews are also undertaken from time to time. Officers of the Ministry and National Level Monitors also visit various districts to oversee the performance of MGNREGA. During these reviews, the implementation aspects that need strengthening are identified including the areas for improvement in the quality of assets.

(c): For simplifying and strengthening procedures, annual Master Circular 2016-17 covering all the directives/instructions issued by the Central Government to the States/UTs for effective implementation of MGNREGA has been prepared and circulated to State Governments/UTs.

(d): The States/UTs keep the Central Government informed of expenditure incurred by them on implementation of MGNREGS from time to time.

(e): The MGNREGA provides a legal guarantee for 100 days of employment in a financial year to every rural household whose adult members including rural youth, volunteer to do unskilled manual work. Not less than 100 days of employment are provided to registered workers including rural youth, upon receipt of their demand. The number of days of employment provided to a household depends on the number of days of employment demanded by the household. State/UT-wise details of average man-day's generated under the MGNREGA during last three years and the current year are given in **Annexure-I.** 

(f) The major steps taken by the Government to improve the programme implementation under MGNREGA are given in the **Annexure-II.** 

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No.	State	Average Days			
		2012-13	2013-14	2014-15	2015-16 till 15/02/2016
1	ANDHRA PRADESH	56	50	47	46
2	ARUNACHAL PRADESH	34	26	14	26
3	ASSAM	25	24	22	29
4	BIHAR	45	42	34	41
5	CHHATTISGARH	45	52	32	36
6	GUJARAT	41	40	35	35
7	HARYANA	44	36	28	28
8	HIMACHAL PRADESH	51	52	42	40
9	JAMMU AND KASHMIR	57	51	36	35
10	JHARKHAND	40	38	41	45
11	KARNATAKA	46	50	40	42
12	KERALA	55	57	43	41
13	MADHYA PRADESH	40	42	42	41
14	MAHARASHTRA	54	45	53	52
15	MANIPUR	62	25	22	10
16	MEGHALAYA	52	59	48	38
17	MIZORAM	88	75	22	33
18	NAGALAND	63	45	22	40
19	ODISHA	34	42	36	37
20	PUNJAB	27	33	22	26
21	RAJASTHAN	52	51	46	48
22	SIKKIM	64	70	43	48
23	TAMIL NADU	58	59	47	49
24	TELANGANA			43	45
25	TRIPURA	87	88	88	87
26	UTTAR PRADESH	29	35	34	31
27	UTTARAKHAND	44	42	32	32
28	WEST BENGAL	35	37	33	37
29	ANDAMAN & NICOBAR	52	48	38	17
30	DADRA & NAGAR HAVELI	NR	NR	NR	NR
31	DAMAN & DIU	NR	NR	NR	NR
32	GOA	14	23	24	15
33	LAKSHADWEEP	26	24	26	21
34	PUDUCHERRY	21	21	13	16
	Total	46	46	40	41

# Annexure-I referred to in reply to part (e) of Lok SabhaUnstarred Question No. 2158 dated 10.03.2016

NR=Not Reported

# Annexure-II referred in reply to part (f) of Lok SabhaUnstarred Question No. 2158 dated 10.03.2016

Major steps taken by the Government to improve the programme implementation under MGNREGABetter planning and asset identification

- An Intensive Participatory Planning Exercise (IPPE) /Mission Antyodaya has been launched in 2569 most backward blocks. This exercise has helped in identifying better quality assets that need to be created.
- For improving convergence with the line departments, and thereby to improve the quality of assets, the State Convergence Plans have been formulated.

# Improving the quality of works

- The associated outcomes of each work are being recorded before taking up the work, and the same is being measured after completion of the work-thereby bringing in more focus on outcomes.
- Ministry has conducted training of Technical Resource Persons from the States/UTs on different technical aspects of works which can be taken up under the Scheme. States have been asked to train Block resource persons and district resource persons to from technical teams.
- The States/UTs have been asked to deploy State Quality Monitors to inspect the quality of assets created under the Scheme.
- States have been advised to engage technical assistants/barefoot engineers for better technical planning and supervision of works under MGNREG.

### Better transparency, accountability and grievance redressal

- States/UTs have been asked to strengthen Social audits of MGNREGS works in accordance with the provisions of the Audit of Schemes Rules 2011 issued in consultation with the Comptroller and Auditor General of India. Social Audit Action Plan has been formulated and shared with States.
- All States have been requested to set up an independent Social Audit Unit (SAU) and appoint Ombudsman at the district level for grievance redressal.
- The Ministry has established a comprehensive system of monitoring and review mechanism for MGNREGA, which, inter alia, include visits of the Officers of the Ministry and National Level Monitors.
- With a view to avoid bogus attendance and to check instances of tempering and misuse of muster rolls, the e-Muster system has been introduced.

### Fund management and avoiding delays in payment

• The latest initiatives taken by the Central Government are launching of **National Electronic Fund Management System(NeFMS)** in Kerala on pilot basis, launching of Dashboard for tracking of pending Fund Transfer Orders, Public Fund Management System, Workers module, electronic Fund Management System, Direct Benefit Transfer etc. It has been decided to upscale NeFMS in Ten States with effected from 1<sup>st</sup> April 2016.